

National Company Law Tribunal

Allahabad Bench

CP NO. 65/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2017

NAME OF THE COMPANY: Shri Bhagwat Singh Menta v/s Jalpaikash Associates Ltd

SECTION OF THE COMPANIES ACT: U/S. 73(4) of Companies Act of 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	R.P. Agarwal	Adv.	Resp.	
2.				

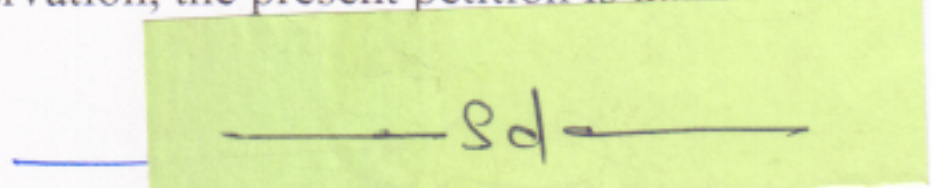
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Advocate, Shri R.P. Agarwal for the respondent company. None for the petitioner.

The petitioner moves this application through post. The order in detail is recorded separately. The respondent company has submitted that maturity amount along with interest has been paid in respect of FDR subject matter of the present case.

On the FD's which ~~has been~~ ^{is} admitted and acknowledged ^{by} the petitioner. He is only raising some dispute in respect of the payment and rate of interest on delayed payment. Hence, a liberty is granted and to file proper petition in accordance with law before the appropriate forum including this Bench for claiming such amount of interest. With the above stated observation, the present petition is disposed of.

Date: 28.08.2017


Shri H.P. Chaturvedi (Member (Judicial))

Typed by
P.K. Jyoti